## Irregularities in implementation of e-Governance Project

- †\*410. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether Government has received complaints regarding alleged irregularities in the implementation of e-Governance Project, especially in purchase of computers;
- (b) if so, the details of complaints received from different States, including Uttarakhand, in this regard; and
- (c) the action taken/likely to be taken by Government on the complaints received in this regard?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) No, Sir.

(b) and (c) Do not arise.

26

## FDI in pharma sector

- †\*411. SHRI THAAWAR CHAND GEHLOT: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether it is a fact that condition of Indian pharmaceutical industry is continuously deteriorating after allowing 100 per cent Foreign Direct Investment (FDI) in pharma sector;
- (b) if so, the status of Indian pharmaceutical industry in pharma and manufacturing sector, as on 31 March, 2009 and 31 March, 2013;
- (c) whether Government has received any proposals for protection and promotion of Indian pharmaceutical industry, if so, the details thereof; and
  - (d) whether Government is considering to reduce FDI cap in pharma industry?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Indian Pharmaceutical Industry has grown from Rs. 42,326 crore in 2002-03 to Rs. 1,19,421 crore in year 2012-13 and hence has grown more than two and half times in last ten years.

- (b) In view of (a) above, does not arise.
- (c) and (d) So far as proposals for protection and promotion of Indian pharmaceutical industry with respect to Foreign Direct Investment (FDI) is concerned,

<sup>†</sup>Original notice of the question was received in Hindi.

the extant FDI policy in the pharmaceutical sector allows 100% FDI on the automatic route for greenfield investment, 100% FDI is allowed for brownfield investment on the Government route. With a view to protecting the domestic pharmaceutical sector including the production of generics, the Government has decided that 'non-compete' clause would not be allowed except in special circumstances with the approval of the Foreign Investment Promotion Board. There is no proposal under consideration to revise the policy.

Written Answers to

## Procurement and distribution under National Food Security Act, 2013

\*412. SHRIMATI T. RATNA BAI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that procurement and distribution under the newly enacted National Food Security Act, 2013 would not be substantially higher than the ongoing Public Distribution System (PDS); and
  - (b) if so, the comparative details thereof in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The annual requirement of foodgrains for Targeted Public Distribution System (TPDS) under the National Food Security Act, 2013 (NFSA) is estimated at 549.3 lakh tonnes, compared to annual allocation of 499.42 lakh tonnes under existing TPDS (excluding additional *ad-hoc* allocations) during 2012-13.

The existing procurement policy of the Government, as per which all the foodgrains conforming to prescribed specifications offered for sale at specified centres are purchased by the public procurement agencies at Minimum Support Price (MSP) will continue, to meet the requirement of foodgrains under NFSA.

## Remunerative price for agricultural produce

- \*413. SHRI ARVIND KUMAR SINGH: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether as per the report of a Panel appointed by the Planning Commission, farmers are not getting competitive and remunerative price for their produce inspite of increasing demand of foodgrains, if so, the details thereof;
- (b) whether as per report of the Panel, 40 per cent price of farmers' produce increases immediately after reaching the markets, if so, the reasons therefor and response of Government thereto; and